

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE BECHU KURIAN THOMAS

TUESDAY, THE 30TH DAY OF APRIL, 2020/10TH VAISAKHA, 1942

W.P(C) TMP. NO.220 OF 2020

PETITIONER :

SHRI. BADUSHA, AGED 54 YEARS,
S/O OF LATE MUHAMMAD HANEEFA,
T.C NO. 46/41 (1), SAFA MANZIL,
OPPOSITE TO CORDOVA HIGHER SECONDARY SCHOOL,
NEAR N H BYPASS, AMBALATHARA,
POONTHURA P O,
THIRUVANANTHAPURAM - 695026.

BY ADV. THOMAS ABRAHAM - T 76

RESPONDENTS :-

1. STATE POLICE CHIEF,
KERALA STATE,
POLICE HEAD QUARTERS,
VELAYAMBALAM,
THIRUVANANTHAPURAM - 95010.
2. DISTRICT COLLECTOR,
THIRUVANANTHAPURAM DISTRICT,
THIRUVANANTHAPURAM 695 001.
3. COMMISSIONER OF POLICE,
THIRUVANANTHAPURAM CITY,
THIRUVANANTHAPURAM - 695 014.
4. THIRUVANANTHAPURAM CORPORATION,
REPRESENTED BY ITS SECRETARY,
CORPORATION OFFICE,
THIRUVANANTHAPURAM - 695 001.
5. DEPUTY SUPERINTENDENT OF POLICE,
SANKUMUGHAM, THIRUVANANTHAPURAM - 695 008.

6. CIRCLE INSPECTOR OF POLICE, POONTHURA,
THIRUVANANTHAPURAM 695 026.

7. SUB INSPECTOR OF POLICE,
POONTHURA POLICE STATION, THIRUVANANTHAPURAM-695026.

8. A NUJUM @ CHAMBA NUJUM, S/O LATE ALIKUNJU,
OPPOSITE TO CORDOVA HIGHER SECONDARY SCHOOL,
NEAR N H BYPASS, AMBALATHARA, POONTHURA P O,
THIRUVANANTHAPURAM - 695 026.

BY GOVERNMENT PLEADER SRI.K.P.HARISH

THIS WRIT PETITION HAVING COME UP FOR ADMISSION ON
30.04.2020, THE COURT ON THE SAME DAY DELIVERED THE
FOLLOWING:

J U D G M E N T

Heard the learned counsel for the petitioners as well as the learned Government Pleader. The issue raised in this writ petition relates to an alleged illegal fish market being conducted by the 7th respondent.

2. The learned Government Pleader submits that he has received instructions from the 7th respondent that based on the complaint of the petitioner, the 8th respondent as well as the petitioner were called and the matter was discussed with them. It is further submitted by the Government Pleader that the 8th respondent has informed the 7th respondent that incident pointed out by the petitioner occurred on account of the peculiar situation of the prevailing pandemic, when he had to transport fish to various small vendors and also that 8th respondent had undertaken that such instances shall not occur again.

The aforesaid submissions of the learned Government Pleader are recorded. The 7th respondent will ensure that instances in the nature of conduct of illegal fish market by the 7th respondent shall not take place and if such instances occur,

necessary actions will be initiated without fail. Since by the said submissions, petitioner's grievances stand redressed, this writ petition is disposed of, after recording the submissions made on behalf of the 8th respondent through the learned Government Pleader.

BECHU KURIAN THOMAS
JUDGE

SM

APPENDIX

PETITIONER'S EXHIBITS

EXHIBIT P1:- THE TRUE COPY OF THE REPRESENTATION
DATED 17-4-2020 SUBMITTED BY THE PETITIONER.

RESPONDENTS' EXHIBITS : NIL

// TRUE COPY//

P..S. TO JUDGE